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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

O.A.1664/97

Date of decision: 8-1-1998

Between:

P. Venkata Ramana .. Applicant

A N D

1. Union of India
Commissioner of Customs &
Central Excise,
Guntur.
2. Dy.Commissioner(P&V)
O/O The Commissioner of
Central Excise,
Kannavari Thota,
Guntur. .. Respondents

Counsel for the applicant : Mr. Rajkumar for
Mr. Somayajulu

Counsel for the respondents: Mr. N.R. Devraj

Coram:

Hon'ble Shri H. Rajendra Prasad, Member (A) *Q/* *9/*

...2/-

O.A.1664/97

Date: 8-1-1998

O R D E R

(Per Hon'ble Shri H. Rajendra Prasad, M(A)

Heard Mr. Rajkumar for Mr. Somayajulu on behalf of applicant and Mr. N. R. Devraj for the respondents.

2. The applicant is aggrieved by the action of the respondents in transferring him from Guntur to Eluru on the ground that he had been posted from Delhi on transfer only a few months prior to the impugned order, and because his immediate superior officer developed a grudge against him. Based on these twin grounds, the applicant prays for the quashing of the impugned transfer order.

3. After perusing the record and on the basis of submissions made by the counsels, I am not convinced that there were any malafides on the part of any of the respondents in ordering the transfer of the applicant. The same was actuated solely by sound administrative reasons. There is nothing arbitrary or illegal about this order.

4. The applicant may - if he chooses to do so - represent to his authorities at an appropriate juncture for a suitable posting, and it is entirely for them to take such decision as may be warranted by the facts and circumstance of his request.

5. There is no merit in the case and I do not find it necessary or proper to intercede on behalf of the applicant because there is no warrant for such interference. The OA is dismissed as lacking in merit.

MD

H. RAJENDRA PRASAD)
Member (A)

D. R. (J)

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OA.1664/97

Copy to :-

1. The Commissioner of Customs & Central Excise, Guntur.
2. The Dy. Commissioner (P&V), O/o The Commissioner of Central Excise, Kannavari Thota, Guntur.
3. One copy to Mr. Rajkumar for Mr. Somayajulu, Advocate, CAT., Hyd.
4. One copy to Mr. N.R.Devaraj, Sr.CGSC., CAT., Hyd.
5. One copy to HHRP M(A), CAT., Hyd.
6. One copy to D.R.(A), CAT., Hyd.
7. One duplicate.

SRR

6/2/98
TYPED BY
COMPARED BY

I Court
CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE
VICE-CHAIRMAN

AND

THE HON'BLE MR. H. RAUENDRA PRASAD: M(A)

DATED: 8 - 1 - 1998

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

in
O.A. No. 1664 / 97

T.A. No.

(Q.W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with direction

Dismissed.

Dismissed as withdrawn

Dismissed for Default.

Ordered/Rejected.

No order as to costs.

pvm.

